GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA UNSTARRED QUESTION NO. 4053 (TO BE ANSWERED ON 10.08.2016)

RESERVATION IN PROMOTION

4053. SHRI JITENDRA CHAUDHURY: SHRI HARISH MEENA: SHRI VIRENDER KASHYAP:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has firmed up its response to the issues emanating from Hon'ble Supreme Court judgement dated 19 October, 2006, in M. Nagaraj case for providing reservation in promotion to persons belonging to SCs and STs;
- (b) if so, the details thereof;
- (c) whether the Government proposes to revive the Constitution (One Hundred and Seventeenth Amendment) Bill which was passed by Rajya Sabha but lapsed due to dissolution of 15th Lok Sabha; and
- (d) if so, the time by which the Government will take a decision in the matter?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Ministerøs Office. (DR. JITENDRA SINGH)

(a) to (d): In order to provide impediment free reservation in promotion to Scheduled Castes and Scheduled Tribes after the judgement dated 19/10/2006 of the Honøble Supreme Court in M. Nagarajøs case, the Government had introduced õthe Constitution (One Hundred and Seventeen Amendment) Bill, 2012 in Rajya Sabha on 05/09/2012. The Bill was passed by the Rajya Sabha on 17/12/2012 and transmitted to Lok Sabha for consideration and passing. The Bill could not be discussed in the Lok Sabha and lapsed on the dissolution of the 15th Lok Sabha. The issues emanating from the judgment of the Honøble Supreme Court in M. Nagarajøs case are under examination.
